

**DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)**

Minutes of the meeting of NC-VI held on 17.02.2011

Meeting No. 39 & 40/AM11 licensing year 2010-11 to consider cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 17.02.2011 under the Chairmanship of Ms. Vibha Bhalla, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1	Sh. Shaish Kumar	IA	DIPP
2	Sh. C. Gangadharan	Dy. DG	DGFT
3	Sh. Raghu Nath	FTDO	DGFT

Committee ratified the minutes of meeting No. 37 held on 20.01.2011 & M.No. 38/AM11 held on 27.01.2011 . Thereafter, agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

PART – I

1

704 Case No.:1/9/85-ALC3/2010	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:39/85-ALC3/2010 10.02.2011	Status: Approved
HQ File :01/85/050/00025/AM11/	RLA File :53/24/040/00004/AM11/	Lic.No/Date:5310010465 18.05.2010	
The case was considered by the committee as per agenda. It was noted that the comments were received from MSME vide letter 25 (1)/SION/G&C/2010 dt. 27.01.2011. On the basis of comments of MSME, the committee decided to ratify the adhoc norms as under:-			
Export Item	Qty.	Import Item	Qty.
Processed and Calcined clays (Kaolin whether or not Calcined) Hydrated Aluminium Silicate (Al ₂ O ₃ , 2SiO ₂ , 2H ₂ O)	1.00MT	Sodium Hydro Sulphite	0.006MT
		Raw China Clay	1.66MT
		Calgon-Sodium Hexa Meta Phosphate	0.002MT
		Tri Sodium Phosphate	0.0012MT
RA to take consequential action as per policy procedure.			

2

705 Case No.:2/11/85-ALC3/2010	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:39/85-ALC3/2010 10.02.2011	Status: Approved
HQ File :01/85/050/00032/AM11/	RLA File :53/24/040/00006/AM11/	Lic.No/Date:5310010539 03.06.2010	
The case was considered by the committee as per agenda. It was noted that the comments were received from MSME vide letter 25 (1)/SION/G&C/2010 dt. 27.01.2011. On the basis of comments of MSME, the committee decided to ratify the adhoc norms as under:-			
Export Item	Qty.	Import Item	Qty.
Processed and Calcined clays (Kaolin whether or not Calcined) Hydrated Aluminium Silicate (Al ₂ O ₃ , 2SiO ₂ , 2H ₂ O)	1.00MT	Sodium Hydro Sulphite	0.006MT
		Raw China Clay	1.66MT
		Calgon-Sodium Hexa Meta Phosphate	0.002MT
		Tri Sodium Phosphate	0.0012MT
RA to take consequential action as per policy procedure.			

3	706 Case No.:5/18/85-ALC3/2010	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:39/85-ALC3/2010 10.02.2011	Status: Approved									
	HQ File :01/85/050/00061/AM11/	RLA File :53/24/040/00012/AM11/	Lic.No/Date:5310011079 20.07.2010										
	The case was considered by the committee as per agenda. It was noted that the comments were received from MSME vide letter 25 (1)/SION/G&C/2010 dt. 27.01.2011. On the basis of comments of MSME, the committee decided to ratify the adhoc norms as under:-												
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td rowspan="2">Processed and Calcined clays</td><td rowspan="2">1.00MT</td><td>Sodium Hydro Sulphite</td><td>0.006MT</td></tr><tr><td>Raw China Clay</td><td>1.66MT</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Processed and Calcined clays	1.00MT	Sodium Hydro Sulphite	0.006MT	Raw China Clay
Export Item	Qty.	Import Item	Qty.										
Processed and Calcined clays	1.00MT	Sodium Hydro Sulphite	0.006MT										
		Raw China Clay	1.66MT										

(Kaolin whether or not Calcined) Hydrated Aluminium Silicate (Al ₂ O ₃ , 2SiO ₂ , 2H ₂ O)	Calgon-Sodium Hexa Meta Phosphate	0.002MT
	Tri Sodium Phosphate	0.0012MT
RA to take consequential action as per policy procedure.		

4

707 Case No.:2/28/85-ALC3/2010	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:39/85-ALC3/2010 10.02.2011	Status: Approved
HQ File :01/85/050/00103/AM11/	RLA File :53/24/040/00017/AM11/	Lic.No/Date:5310011650 01.11.2010	
The case was considered by the committee as per agenda. It was noted that the comments were received from MSME vide letter 25 (1)/SION/G&C/2010 dt. 27.01.2011. On the basis of comments of MSME, the committee decided to ratify the adhoc norms as under:-			
Export Item	Qty.	Import Item	Qty.
Processed and Calcined clays (Kaolin whether or not Calcined) Hydrated Aluminium Silicate (Al ₂ O ₃ , 2SiO ₂ , 2H ₂ O)	1.00MT	Sodium Hydro Sulphite	0.006MT
		Raw China Clay	1.66MT
		Calgon-Sodium Hexa Meta Phosphate	0.002MT
		Tri Sodium Phosphate	0.0012MT
RA to take consequential action as per policy procedure.			

5	708 Case No.:1/46/85-ALC3/2009	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:39/85-ALC3/2010 10.02.2011	Status: Approved
	HQ File :01/85/050/00235/AM10/	RLA File :53/24/040/00016/AM10/	Lic.No/Date:5310010198	

02.03.2010

The case was considered by the committee as per agenda. It was noted that the comments were received from MSME vide letter 25 (1)/SION/G&C/2010 dt. 27.01.2011. On the basis of comments of MSME, the committee decided to ratify the adhoc norms as under:-

Export Item	Qty.	Import Item	Qty.
Processed and Calcined clays (Kaolin whether or not Calcined) Hydrated Aluminium Silicate (Al_2O_3 , $2SiO_2$, $2H_2O$)	1.00MT	Sodium Hydro Sulphite	0.006MT
		Raw China Clay	1.66MT
		Calgon-Sodium Hexa Meta Phosphate	0.002MT
		Tri Sodium Phosphate	0.0012MT

RA to take consequential action as per policy procedure.

6	709 Case No.:9/14/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:39/85-ALC3/2010 10.02.2011	Status: Deferred
	HQ File :01/85/050/00046/AM11/	RLA File :02/24/040/00025/AM11/	Lic.No/Date:0210142918 04.06.2010	
	The case was considered by the committee as per agenda. It was noted that the firm has not mentioned the blend ratio in the revised application also. Therefore, the Committee decided to call the applicant firm to attend PH on 17.03.2011 alongwith copy of shipping bills.			

7	710 Case No.:10/14/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:39/85-ALC3/2010 10.02.2011	Status: Deferred
	HQ File :01/85/050/00047/AM11/	RLA File :02/24/040/00024/AM11/	Lic.No/Date:0210142917 04.06.2010	
	The case was considered by the committee as per agenda. It was noted that the firm has not mentioned the blend ratio in the revised application also. Therefore, the Committee decided to call the applicant firm to attend PH on 17.03.2011 alongwith copy of shipping bills.			

8	711 Case No.:11/14/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:39/85-ALC3/2010 10.02.2011	Status: Deferred
	HQ File :01/85/050/00048/AM11/	RLA File :02/24/040/00023/AM11/	Lic.No/Date:0210142915 04.06.2010	
	The case was considered by the committee as per agenda. It was noted that the firm has not mentioned the blend ratio in the revised application also. Therefore, the Committee decided to call the applicant firm on PH on 17.03.2011 alongwith copy of			

shipping bills.

9

712 Case No.:1/25/85-ALC3/2010	Party Name:PENNAR ENGINEERED BUILDING SYSTEMS LTD	Meet No/Date:39/85-ALC3/2010 10.02.2011	Status: Approved
HQ File :01/85/050/00094/AM11/	RLA File :09/24/040/00217/AM11/	Lic.No/Date:0910043887 13.10.2010	
The case was considered by the committee as per agenda. The representative of DIPP handed over the comments vide their letter dated 17.02.2011. On the basis of comments of DIPP, the committee decided to ratify the adhoc norms as under:-			
Export Item	Qty.	Import Item	Qty.
Pre-Engineered Steel Building Building 38m W X 100 m L; 9.985m EH	1 Set (Net Weight 269.52MT)	Relevant Pre Painted Sheeting Coils ASTM A 792M, GR.550, AZ 150, 0.5mm thick	19.85MT Inclusive of 1% wastage.
		Relevant H.R. Plates ASTM A 572, GR.50, 4mm to 25mm thick	186.55MT inclusive of 2.2% wastage.
		Relevant G.P. coils ASTM A 1011 G 50. 1.5mm to 2.5mm thick	19.59MT inclusive of 1% wastage.
		Sky Lights As per Pennar specifications	Net to net with accountability clause.
RA to take consequential action as per policy/procedure.			

10	713 Case No.:2/25/85-ALC3/2010	Party Name:PENNAR ENGINEERED BUILDING SYSTEMS LTD	Meet No/Date:39/85-ALC3/2010 10.02.2011	Status: Approved
	HQ File :01/85/050/00095/AM11/	RLA File :09/24/040/00172/AM11/	Lic.No/Date:0910043888 13.10.2010	
	The case was considered by the committee as per agenda. The representative of DIPP handed over the comments vide their letter dated 17.02.2011. On the basis of comments of DIPP, the committee decided to ratify the adhoc norms as under:-			
	Export Item	Qty.	Import Item	Qty.
	Pre-Engineered Steel Building (1 Set of 2 Buildings)	1 Set (Weight 230.79MT)	Relevant Pre Painted Sheeting Coils ASTM A 792M, GR.550, AZ 150, 0.5mm thick	35.81MT inclusive of 1% wastage.
			Relevant H.R. Plates ASTM A 572.	134.94MT

	Building-1 -25.00m W X 258.40m L; 7.925m EH	GR.50, 4mm to 25mm thick.	inclusive of 3% wastage.
	Building-2 – 15.00m W X 30.00m L; 12.683m EH	Relevant G.P. Coils ASTM A 1011 G 50. 1.5mm to 2.5mm thick	33.67MT inclusive of 1% wastage
RA to take consequential action as per policy/procedure.			

11	714 Case No.:5/39/85-ALC3/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:39/85-ALC3/2010 10.02.2011	Status: :Deferred
	HQ File :01/85/050/00179/AM11/	RLA File :10/24/040/00093/AM11/	Lic.No/Date:1010041650 01.02.2011	
	The case was considered by the committee as per agenda. It was noted that the hard copy of application has not been received. The Committee decided to remind RA for hard copy of application and seek comments of Spice Board on receipt of application. To be re-listed on 17.03.2011.			

12	715 Case No.:4/39/85-ALC3/2010	Party Name:YESU ENTERPRISES.	Meet No/Date:39/85-ALC3/2010 10.02.2011	Status: Transferred
	HQ File :01/85/050/00178/AM11/	RLA File :09/24/040/00490/AM11/	Lic.No/Date:0910045299 28.01.2011	:
	The case was considered by the committee as per agenda. The Committee decided to transfer the case NC-V.			

13	716 Case No.:1/39/85-ALC3/2010	Party Name:NAIK OCEANIC EXPORTS,	Meet No/Date:39/85-ALC3/2010 10.02.2011	Status: Deferred
	HQ File :01/85/050/00175/AM11/	RLA File :03/95/040/00866/AM11/	Lic.No/Date:0310612555 25.01.2011	:
	The case was considered by the committee as per agenda. It was noted that the hard copy of application has not been received. The Committee decided to remind RA for hard copy of application and seek comments of MPEDA on receipt of application. To be re-listed on 17.03.2011.			

14	717 Case No.:1/23/85-ALC3/2010	Party Name:FEATHERLITE OFFICE SYSTEMS PVT. LTD.	Meet No/Date:39/85-ALC3/2010 10.02.2011	Status: Deferred
	HQ File :01/85/050/00085/AM11/	RLA File :07/21/040/00117/AM11/	Lic.No/Date:0710072321 17.06.2010	
	The case was considered by the committee as per agenda. The Committee noted that the advance authorization has been issued as per SION A-3552 as claimed by the firm . The Committee decided to ask for a report from RA as whether the subject advance authorization has been issued under SION A-3552 since in that case there is no question of ratification of norms. . To be re-listed on 17.03.2011.			

15	718 Case No.:2/39/85-ALC3/2010	Party Name:BIRLA CORPORATION LTD.,	Meet No/Date:39/85-ALC3/2010 10.02.2011	Status: Deferred
	HQ File :01/85/050/00176/AM11/	RLA File :02/24/040/00177/AM11/	Lic.No/Date:0210154009 27.01.2011	
	The case was considered by the committee as per agenda. It was noted that the hard copy of application has not been received. The Committee decided to remind RA for hard copy of application and seek comments of DIPP on receipt of application. To be re-listed on 17.03.2011.			

16	719 Case No.:3/39/85-ALC3/2010	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:39/85-ALC3/2010 10.02.2011	Status: Deferred
	HQ File :01/85/050/00177/AM11/	RLA File :05/23/040/00305/AM11/	Lic.No/Date:0510282514 31.01.2011	
	The case was considered by the committee as per agenda. It was noted that the hard copy of application has not been received. The Committee decided to remind RA for hard copy of application and seek comments of Directorate of Sugar on receipt of application. To be re-listed on 17.03.2011.			

PART - II

1	720 Case No.:8/21/85-ALC3/2010	Party Name: Parkwood Farm Pvt. , Kolkatta	Meet No/Date:40/85-ALC3/2010 17.02.2011	Status: Deferred
---	-----------------------------------	---	--	---------------------

HQ File :01/85/050/0247/AM09	RLA File 02/24/40/00251/AM09	Lic.No/Date:0210122583 27.01.2009	
The case was considered by the committee as per agenda. It was noted that the comments of Tea Board are awaited. The Committee decided to remind Tea Board. To be re-listed on 10.03.2011.			

2	721 Case No.:8/21/85-ALC3/2010	Party Name:The National Industrial Corpn Ltd	Meet No/Date:40/85-ALC3/2010 17.02.2011	Status: Deferred
	HQ File :01/85/050/0024/AM1/DES-VI	RLA File :05/24/40/0053/AM11	Lic.No/Date:0510264155 12.05.2010	
	The case was considered by the committee as per agenda. It was noted that the comments of MFPI are awaited. The Committee decided to remind MFPI. To be re-listed on 10.03.2011.			

3	722 Case No.:8/21/85-ALC3/2010	Party Name:Ushodaya Enterprises Pvt Ltd	Meet No/Date:40/85-ALC3/2010 17.02.2011	Status: Deferred
	HQ File :01/085/162/00148/AM11			
	Modification of SION appearing at Sl. No. E 126 for export of Vegetable Pickles in Oil/Mixed Pickles in Oil.			
	The case was considered by the committee as per agenda. The committee noted that revised comments of MFPI have not been received. The Committee decided to remind MFPI & APEDA for providing the industry data of production and consumption of three representative companies To be re-listed on 10.03.2011.			

4	723 Case No.:8/21/85-ALC3/2010	Party Name: Lubrizol Advanced Materials India Pvt Ltd.	Meet No/Date:40/85-ALC3/2010 17.02.2011	Status: Deferred
	HQ File :01/85/162/0126/AM11	Subject Fixation of SION for the Export Product Cassia Gum Powder against import of Cassia Gum or Cassia Spilt.		
		Reference :-KASEZ, Gandhidham-Kutch No. KASEZ/100 %EOU/II250/95-96/Vol I/7878 dated 14.07.2010		
	The case was considered by the committee as per agenda. The Committee noted that the comments from MFPI, & Ministry of Agriculture are awaited. The Committee decided to remind MFPI & Ministry of Agriculture. The committee also decided to seek comments of Spice Boards also. To be re-listed on 17.03.2011.			

5	724 Case No.:8/21/85-ALC3/2010	Party Name:JABS INTERNATIONAL PVT.LTD.	Meet No/Date:40/85-ALC3/2010 17.02.2011	Status: Deferred
	HQ File :01/85/050/00076/AM11/	RLA File :03/94/040/01119/AM10/	Lic.No/Date:0310566251 24.03.2010	
	The case was considered by the committee as per agenda. It was noted that the comments of Spices Board are awaited. The Committee decided to remind Spices Board and re-list the case on 10.03.2011.			

6	725 Case No.:9/21/85-ALC3/2010	Party Name:JABS INTERNATIONAL PVT.LTD.	Meet No/Date:40/85-ALC3/2010 17.02.2011	Status: Deferred
	HQ File :01/85/050/00077/AM11/	RLA File :03/94/040/00057/AM11/	Lic.No/Date:0310570575 21.04.2010	
	The case was considered by the committee as per agenda. It was noted that the comments of Spices Board are awaited. The Committee decided to remind Spices Board and re-list the case on 10.03.2011.			

7	726 Case No.:11/21/85-ALC3/2010	Party Name:SUKASO CERACOLORS PLTD.,	Meet No/Date:40/85-ALC3/2010 17.02.2011	Status: Transferred
	HQ File :01/85/050/00079/AM11/	RLA File :09/24/040/00192/AM11/	Lic.No/Date:0910043323 30.08.2010	
	The case was considered by the committee as per agenda. The Committee decided to transfer the case to DES.IV alongwith comments of DAE & M/o Mines.			

8	727 Case No.:6/24/85-ALC3/2010	Party Name:SUKASO CERACOLORS PLTD.,	Meet No/Date:40/85-ALC3/2010 17.02.2011	Status: Transferred
	HQ File :01/85/050/00091/AM11/	RLA File :09/24/040/00283/AM11/	Lic.No/Date:0910043873 11.10.2010	
	The case was considered by the committee as per agenda. The Committee decided to transfer the case to DES.IV alongwith comments of DAE & M/o Mines.			

9	728 Case No.:3/25/85-ALC3/2010	Party Name:SUKASO CERACOLORS PLTD.,	Meet No/Date:40/85-ALC3/2010 17.02.2011	Status: Transferred
	HQ File :01/85/050/00096/AM11/	RLA File :09/24/040/00310/AM11/	Lic.No/Date:0910043938	

15.10.2010

The case was considered by the committee as per agenda. The Committee decided to transfer the case to DES.IV alongwith comments of DAE & M/o Mines.

10	729 Case No.:4/26/85-ALC3/2010	Party Name:SYMEGA SAVOURY TECHNOLOGY LIMITED	Meet No/Date:40/85-ALC3/2010 17.02.2011	Status:
	HQ File :01/85/050/00100/AM11/	RLA File :10/24/040/00061/AM11/	Lic.No/Date:1010040685 25.10.2010	
	The case was considered by the committee as per agenda. The Committee noted that the comments of Spices Board are awaited due to non availability of samples from Customs to Spices Board. The Committee decided to ask the firm to provide the samples of imported items(s) to Customs as requested by Spices Board vide their letter dated 01.02.2011. The exporter to also rectify the ITC(HS) classification of export and Import item. To be re-listed on 10.03.2011.			

11

730 Case No.:3/26/85-ALC3/2010	Party Name:PENNAR ENGINEERED BUILDING SYSTEMS LTD	Meet No/Date:40/85-ALC3/2010 17.02.2011	Status: Approved
HQ File :01/85/050/00099/AM11/	RLA File :09/24/040/00023/AM11/	Lic.No/Date:0910044016 22.10.2010	
The case was considered by the committee as per agenda. The representative of DIPP handed over the comments vide their letter dated 17.02.2011. On the basis of comments of DIPP, the committee decided to ratify the adhoc norms as under:-			
Export Item	Qty.	Import Item	Qty.
Pre-Engineered Steel Building – 18.660 m W X 42.700 m L; 7.030 m EH -2Nos. (97.19MT)	1 Set	Relevant Pre Painted Sheeting Coils ASTM A 792M, GR.550, AZ 150, 0.5mm thick	21.65MT inclusive of 1% wastage.
		Relevant H.R. Plates ASTM A 572, GR.50, 4mm to 25mm thick	56.08MT inclusive of 3% wastage.
		Relevant G.P. Coils ASTM A 1011 G 50. 1.5mm to 2.5mm thick	12.86MT inclusive of 1% wastage
RA to take consequential action as per policy/procedure.			

12	731 Case No.:1/20/85-ALC3/2010	Party Name:MITTULAUL LALAH AND SONS	Meet No/Date:40/85-ALC3/2010 17.02.2011	Status: Deferred
	HQ File :01/85/050/00066/AM11/	RLA File :04/24/040/00124/AM11/	Lic.No/Date:0410116337 17.08.2010	
	The case was considered by the committee as per agenda. The Committee noted that the comments from Spices Board are awaited. The Committee decided to remind Spices Board and re-list the case on 10.03.2011.			

13	732 Case No.:4/18/85-ALC3/2010	Party Name:DINESH SARAOGI	Meet No/Date:40/85-ALC3/2010 17.02.2011	Status: Deferred
	HQ File :01/85/050/00060/AM11/	RLA File :02/24/040/00069/AM11/	Lic.No/Date:0210145765 28.07.2010	
	The case was considered by the committee as per agenda. The Committee decided to remind the firm to provide information as asked for earlier and to rectify ITC(HS) classification of import/export items. To be re-listed on 10.3.2011.			

14	733 Case No.:1/26/85-ALC3/2010	Party Name:M. R. AGRO INDUSTRIES	Meet No/Date:40/85-ALC3/2010 17.02.2011	Status: Deferred
	HQ File :01/85/050/00097/AM11/	RLA File :08/24/040/00195/AM11/	Lic.No/Date:0810093277 21.10.2010	
	The case was considered by the committee as per agenda. The Committee noted that the comments of Spices Board are awaited due to non availability of samples from Customs to Spices Board. The Committee decided to ask the firm to provide the samples of imported items(s) to Customs so that Spices Board be may to furnish their comments. To be re-listed on 10.03.2011.			

15	734	Party Name:CHOICE TRADING	Meet No/Date:40/85-ALC3/2010	Status: Deferred
	Case No.:2/21/85-ALC3/2010	CORPORATION PRIVATE LIMITED	17.02.2011	
	HQ File :01/85/050/00070/AM11/	RLA File :10/24/040/00033/AM11/	Lic.No/Date:1010039891	
			20.08.2010	
	The case was considered by the committee as per agenda. The Committee noted that the comments of MPEDA are still awaited. The Committee decided to remind MPEDA. Case to be re-listed on 10.03.2011.			

16	735 Case No.:1/21/85-ALC3/2010	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:40/85-ALC3/2010 17.02.2011	Status: Deferred
	HQ File :01/85/050/00069/AM11/	RLA File :08/24/040/00146/AM11/	Lic.No/Date:0810091487 20.08.2010	
	The case was considered by the committee as per agenda. The Committee noted that the comments of MSME & MFPI are still awaited. The Committee decided to remind MSME & MFPI and re-list the case on 10.03.2011.			

17	736 Case No.:3/16/85-ALC3/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:40/85-ALC3/2010 17.02.2011	Status: Deferred
	HQ File :01/85/050/00054/AM11/	RLA File :02/24/040/00051/AM11/	Lic.No/Date:0210144764 09.07.2010	
	The case was considered by the committee as per agenda. The Committee noted that the comments of AYUSH are still awaited. The Committee decided to remind AYUSH and re-list the case on 10.03.2011.			

18	737 Case No.:2/24/85-ALC3/2010	Party Name:LACTOSE (INDIA) LTD.,	Meet No/Date:40/85-ALC3/2010 17.02.2011	Status: Approved
----	-----------------------------------	----------------------------------	--	---------------------

HQ File :01/85/050/00087/AM11/	RLA File :03/95/040/00495/AM11/	Lic.No/Date:0310594017 27.09.2010	
The case was considered by the committee as per agenda. The Committee noted that the comments of NDRI vide their letter dated 20.12.2010.. The Committee observed that internal availability is not a consideration in deciding input output norms. Norms ratified as applied for based on comments of NDRI as under:-			
Export Item	Qty.	Import Item	Qty.
Lactose Monohydrate BP/Lactose BP / Lactose USP / Lactose EP	200.00MT	Edible Lactose/Refined Edible Grade Lactose/Lactose/Fine Grind Lactose Edible Grade/Ex fine grind Lactose Edible Grade	204.00MT
RA to take consequential action as per policy/procedure.			

19	738 Case No.:1/40/85-ALC3/2010	Party Name:PARKWOOD FARMS PVT. LTD.	Meet No/Date:40/85-ALC3/2010 17.02.2011	Status:Case Added by NIC
	HQ File :01/85/050/00180/AM11/	RLA File :02/24/040/00195/AM11/	Lic.No/Date:0210154539 07.02.2011	
	The case was considered by the committee as per agenda. The Committee noted that the hard copy of application has not been received. The Committee decided that the comments of Tea Board may be obtained on receipt of hard copy. To be re-listed on 17.03.2011.			

-X-X-X-